

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No.1821/2019**

New Delhi, this the 31<sup>st</sup> day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Chunnilal Choudhary  
(Aged about-56 years approx),  
Group 'A',  
S/o. Late Sh. Deepchand Choudhary  
Working as Junior Analyst under Ministry  
Of Science and Technology,  
Department of Biotechnology,  
Room No. 609, Block-2, 6<sup>th</sup> Floor,  
CGO Complex, Lodhi Road,  
New Delhi – 110 003. ....Applicant

(By Advocate : Mr. A. K. Bhakt)

Versus

Union of India & Another, through

The Secretary,  
Department of Biotechnology,  
Ministry of Science & Technology,  
Block-2, 7<sup>th</sup> Floor, CGO Complex,  
Lodhi Road, New Delhi-110 003. ....Respondent

(By Advocate : Mr. Shailendra Tiwary)

**O R D E R (O R A L)**

**Justice L. Narasimha Reddy, Chairman :**

Office objection is overruled.

2. The applicant joined the services of Department of Bio Technology as Technical Assistant on 18.08.1989 through UPSC. His date of birth was mentioned in the

service register as '12.07.1959'. On the basis of that date, the applicant attained the age of superannuation on 30.07.2019. He made several representations to the respondents with a prayer to correct the date of birth from 12.07.1959 to 12.07.1963. He contends that by mistake, the year of birth was mentioned as 1959 and the same deserves to be corrected. He states that respondents have not taken any steps on his representation and seeks direction to them to pass orders thereon.

3. We heard Mr. A. K. Bhakt, learned counsel for applicant.

4. The date of birth of an employee, as reflected in the Secondary/Higher Secondary Certificates, is entered in the service records and that constitutes the basis. If the employee is of the view that the date of birth mentioned in the Secondary Certificate itself is not correct, he has to initiate proceedings before the concerned Board. It is only when the entry in the Secondary Certificate is changed, that the impact thereof can be reflected in the service register. As of now, the applicant is not able to show that his date of birth i.e., 12.07.1959 as mentioned in the certificate issued by the Board of Secondary Education, Madhya Pradesh bearing no. 049948 has been changed.

The only basis appears to be a correction in the marks sheet. There again, the overwriting is visible.

5. We do not find any merit in the O.A. Hence, the O.A is dismissed. There shall be no order as to costs.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/